

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 74/GT/2017

Subject : Approval of tariff for Muzaffarpur Thermal Power Station (2x195 MW) for the period from anticipated COD of Unit-I to 31.3.2019.

Date of hearing : **20.2.2018**

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Kanti Bijlee Utpadan Nigam Limited

Respondent : BSP(H)CL& 7 Others

Parties present : Ms. Poorva Saigal, Advocate, KBUNL
Shri Abhinav Jindal, KBUNL
Shri Rajiv Chowdhary, NTPC
Shri Vineet Rajora, NTPC
Shri Sukhjinder Singh, NTPC
Shri Shanker Saran, NTPC
Shri Raj K. Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRDICO
Shri R.B. Sharma, Advocate, BSP(H)CL

Record of Proceedings

This petition has been filed by the petitioner, Kanti Bijlee Utpadan Nigam Limited (KBUNL) for approval of tariff of Muzaffarpur Thermal Power Station (2x195 MW) for the period from the anticipated date of commercial operation of Unit-I (25.3.2017) till 31.3.2019 in terms of the CERC (Terms and Conditions of Tariff) Regulations, 2014.

2. During the hearing, the learned counsel for the petitioner submitted that it has amended the petition considering the fact that Unit-I had achieved COD on 18.3.2017 and Unit-II of the generating station achieved COD on 1.7.2017

3. The learned counsel for the respondents, GRIDCO and BSP(H)CL prayed for grant of time to file their reply to the revised tariff petition filed by the petitioner.

4. The Commission after hearing the parties accepted the prayer of the respondents and directed the respondents to file their replies by 20.3.2018, with advance copy to the petitioner, who shall file its rejoinder, if any, by 6.4.2018.

5. Pleadings shall be completed by the parties prior to the next date of hearing. Matter shall be listed for hearing on 17.4.2018

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**